

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.1 – IA 285 of 2023
In
CP(IB)/216(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Meera Garments a Proprietorship Concern Through its
Proprietor Anal Mihir Shah
V/s
Tribesmen Graphics Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 14/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv.
For the IRP : Mr. Darshan Bharatbhai Patel, IRP in person

ORDER

IA 285 of 2023

Learned Counsel for the CoC appeared. learned IRP appeared in person. Application is filed by CoC for replacing IRP Mr. Darshan Bharatbhai Patel by appointing Mr. Jigar Tarunkumar Bhatt as RP. We heard Learned Counsel for the CoC. CoC in its meeting dated 21.02.2023 by 100% votes passed resolution to appoint new RP in place of IRP. Since CoC decided to replace another Resolution Professional in place of IRP, we see no reason not to allow this application, hence, it is allowed. We make it clear that CoC to pay the fees, expenses, if any, to be paid to IRP within reasonable time. In view of the above, application stands allowed and disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**